

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHED ALAM KHAN) : (a) Yes, Sir.

Statement

The protocol on Group Tourism between India and Pakistan was signed at Islamabad on 20th May, 1984. The main point covered in the Protocol are as follows :

- (a) Development of Group Tourism between the two countries on the basis of reciprocity.
- (b) Promotion of Group Tourism for a stay of upto 15 days for groups of 30 to 100 persons.
- (c) Initially the operation will be limited to 2000 passengers each (per quarter) from both the countries.
- (d) The tours will be as per fixed itineraries covering specific places.
- (e) The group tours will be handled by two Government Corporations concerned viz. Pakistan Tourism Development Corporation and India Tourism Development Corporation.
- (f) Initially this traffic will be by air only.
- (g) Personal reporting to the Police by tourists will not be necessary.
- (h) Sufficient foreign exchange would be granted on reciprocal basis.
- (i) Visas will be applied for one month in advance.
- (j) There will be exchange of experience between the two countries in statistics, research and publicity material.
- (k) Protocol will remain in force for a period of one year but can be revoked by either party giving

written notice. After one year there will be a review.

- (l) The Protocol will not cover nationals of third countries.

Non-Resident Indian Scheme of Investment in Public Limited Company

*99. SHRI DHARAM BIR SINHA : Will the Minister of FINANCE be pleased to refer to the Non-resident Indian Scheme of investments in public limited company and state :

(a) whether a company incorporated outside India in which a non-resident Indian (of Indian origin) has a substantial shareholding, can buy shares of Indian companies;

(b) if so, the action Government can take to prevent the non-resident Indian from selling the shares of the foreign incorporated companies to a person not eligible to invest in shares in India; and

(c) the procedure and steps taken to safeguard that the scheme is not misused and shares of Indian companies once transferred to the foreign company (promoted by an Indian non-resident), do not get into the hands of these who are not eligible to invest in shares in India?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) to (c) A company incorporated outside India can buy shares of Indian companies with the approval of Reserve Bank of India provided at least 60% of the shares of the overseas company are owned by non-residents of Indian nationality/origin. The permission granted by Reserve Bank to the overseas company to purchase shares of Indian companies is subject *Inter alia* to the condition that the permission would remain valid so long as at least 60% of the ownership interest is held by non-residents of Indian nationality/origin. The company is required to submit an overseas Auditor's Certificate in this regard in the prescribed form while obtaining Reserve Bank's approval and also on an annual basis thereafter. Consequently if the ownership of the non-residents of Indian nationality/origin in the overseas company falls below 60%, because

of sale/transfer of shares of overseas company, the approval granted by RBI will cease to be valid.

बिहार में वाणिज्यिक बैंकों की शाखाएं खोलना

*100. श्री रीतलाल प्रसाद वर्मा : क्या वित्त मंत्री बिहार में बैंकों की शाखाएं खोलने के बारे में 6 मई, 1983 के अतारांकित प्रश्न संख्या 10463 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या बिहार सरकार ने बिहार के गिरिडीह जिले में पिछड़े हुए परन्तु अपेक्षित जनसंख्या वाले मुख्य स्थानों में वाणिज्यिक बैंकों की शाखाएं खोलने के बारे में ब्योरा भेज दिया है ; यदि हां, तो यह ब्योरा किस तारीख को उपलब्ध कराया गया था ;

(ख) क्या बिहार सरकार ने उपर्युक्त प्रश्न में संबंधित केन्द्रों के बारे में सिफारिशों की है ; और

(ग) यदि हां, तो इन केन्द्रों के बारे में अब तक क्या कार्यवाही की गई है ?

वित्त मंत्रालय में उप मंत्री (श्री जनार्दन पुजारी) : (क) भारतीय रिजर्व बैंक, बम्बई से यह सूचना 11 जनवरी, 1984 को प्राप्त हुई थी।

(ख) और (ग) माननीय सदस्य के दिनांक 6 मई, 1983 के पहले के प्रश्न संख्या 10463 के उत्तर में बैंक कार्यालय खोले जाने के लिए जिन 10 केन्द्रों का उल्लेख किया गया था उनमें से निम्नलिखित 5 केन्द्रों का बिहार सरकार द्वारा चयन किया गया था। भारतीय रिजर्व बैंक द्वारा की गई अनुवर्ती कार्रवाई उनमें प्रत्येक केन्द्र के सामने दी गई है :

केन्द्र	की गई कार्रवाई
तारातंड	बैंक आफ इंडिया को आवंटित

चपुआडीह यूनियन बैंक आफ इंडिया को आवंटित

मालदा इलाहाबाद बैंक को आवंटित

महेश मुंडा किसी भी बैंक को आवंटित नहीं किया गया क्योंकि भारतीय स्टेट बैंक की एक शाखा पहले से ही यहां कार्यरत है।

जनता किसी भी बैंक को आवंटित नहीं किया गया क्योंकि यहां पर पहले से ही बैंक आफ इंडिया की एक शाखा कार्यरत है।

Nuclear Power Agreement between U.S.A. and China

797. SHRI R.R. BHOLE : Will the Minister of DEFENCE be pleased to state :

(a) whether he is aware that there is going to be Nuclear Power Agreement between USA and China soon ; and

(b) whether in view of close relations between China and Pakistan, China will pass over the Nuclear Technology newly gained to Pakistan and the threat then will be real to us ?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : (a) Government have information that during President Reagon's recent visit to China, an agreement for cooperation on nuclear power was initiated between United State and China.

(b) Government take note of such possibilities and will closely monitor all development in this regard.

Setting up of Handloom Complex in the Country

798. SHRI R.P. DAS : Will the Minister of COMMERCE be pleased to state :

(a) whether any handloom complex is being set up in the country ;

(b) if so, the details thereof ; and